[Dr. K. N. Katju.]

Congress, go and vote for the Praja Socialists. The leftist influence was: Do not obey the law; do not go to the courts, establish your own parallel institutions, your own parallel law courts; do not obey authority.

SHRI H. D. RAJAH: What is leftist influence? Is it Communist influence? Or is it the influence of anybody who cpposes the Congress?

DR. K. N. KATJU: I am not very good at argument. I do not know how to argue, but it is very difficult to make any distinction. The gentlemen there are all sitting together, and it is very difficult to distinguish. Some may be red, some may be of some other sort of colour. The poor Adviser sitting there is not a very competent man in this field and could not make in his drafting any distinction between red and ultra red, but this is what he meant.

Sir, I am grateful to the House for this great discussion and I am sure I am voicing the feelings and sentiments of the people of PEPSU—for all the great interest the Council of States has taken in their affairs. That shows conclusively that the Council of States is one of the rulers of PEPSU and the so-called President's rule is merely a nomenclature. I beg that the Resolution be passed.

 $\ensuremath{\mathtt{MR}}.$ DEPUTY CHAIRMAN: The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 4th March 1953 under article 356 of the Constitution assuming to himself all the functions of the Government of the Patiala and East Punjab States Union and approved by resolutions passed by the House of the People and the Council of States on the 12th March, 1953, and the 26th March 1953, respectively."

Those who are in favour of the motion may say 'Aye'.

Hon. MEMBERS: Ave.

MR. DEPUTY CHAIRMAN: Those who are against the motion may say No.

HON MEMBERS No.

Mr. DEPUTY CHAIRMAN: I think the Ayes have it.

Hon. MEMBERS: The Noes have it

MR. DEPUTY CHAIRMAN: Those who are for the motion may rise in their places.

SHRI B. C. GHOSE: We want a division, Sir.

MR. DEPUTY CHAIRMAN: The rules provide for both. I am adopting the other method. (After taking a count) Ayes: 54: Noes: 24.

The Resolution is adopted.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE ESTATE DUTY BILL, 1952

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Estate Duty Bill, 1952, which has been passed as amended by the House at its sitting held on the 15th September 1953."

I lay the Bill on the Table.

The Council then adjourned till a quarter past eight of the clock on Wednesday, the 16th September 1953.